

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.55/2006

Monday this the ^{30th} day of January 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

(By Advocate Shri P.A.Noor Muhammed)

vs.

1. Union of India, represented by Secretary for Finance Affairs, Ministry of Finance, New Delhi.
2. The Chief Commissioner of Income Tax, C.R.Building, I.S. Press Road, Cochin. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The Application having been heard on 30.1.2006
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicant was appointed as a Group 'D' Peon on 23.8.1993 in the Salary Ward of the Income Tax Department at Thiruvananthapuram under Compassionate Employment Scheme due to the death of her father in harness. It is averred in the O.A. that, she has passed the Departmental Examination for promotion to the post of Record Keeper in the year 1996 (Annexure A-1) and also passed the Departmental Examination for the post of Lower Division Clerk in the year 1998 (Annexure A2). The applicant had made a representation dated 5.4.2005 (Annexure A-3) followed by a reminder dated 14.7.2005 (Annexure A-4), but no action has been taken. The applicant is still working on a Group'D' post.

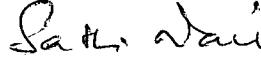
Aggrieved by non-consideration of her representations, she has filed this O.A. for granting her promotion to the post of LDC or any other higher post.

2. Hence, in the interests of justice, we direct the 2nd respondent to consider and dispose of the A-3 representation of the applicant by a speaking order and communicate the same to the applicant within a period of three weeks from the date of receipt of a copy of this order.

3. O.A. is disposed of at the admission stage itself. No order as to costs.

Dated the 30th January, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN